and the Indian component of the expansion scheme is also very large, and that is why the Government of India have given loans free of interest during the period of construction. As soon as the factories go into production, the loans will bear interest.

Oral Answers

SHRI M. VAL1ULLA: May 1 know what is the quantity that will be increased on account of the loans, and what will be the cost of production in Tatas as also in other concerns?

SHRI MANUBHAI SHAH: The cost of production can be worked out at the appropriate time because it depends on so many factors. As far as expansion is concerned it is going according to schedule and both the Companies are expected to complete their expansion before the end of 1958

SHRI M. VALIULLA: T wanted to know what is the increase in production.

SHRI MANUBHAI SHAH: From $I \setminus I$ lakh tons to 15 million tons saleable finished steel in the case of Tatas. In the case of Indian Iron and Steel from 3 lakh tons to 8 lakh tons. that is, more than two and a half times.

SHRI M. VALIULLA: As it is, we have got the project reports of some of the concerns meant for production of iron and steel, but the Tatas are claiming that they could produce at a lesser cost.

SHRI MANUBHAI SHAH: There is no such claim. It cannot be considered to be right.

INSTITUTIONS RECOGNISED FOR FORWARD TRADING IN COTTON

•221. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. GOVINDA REDDY): Will the Minister for COMMERCE AND CONSUMER INDUSTRIES be pleased to state:

(a) the number of institutions which have been granted recognition for forward trading in cotton and cotton seeds; and

to Questions

(b) the particulars of those institutions and the dates when such recognition was accorded to them?

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): (a) Four.

(b) I place on the Table of the Sabha a statement giving the information.

STATEMENT

Name of the Commodities in respect Date of Association. Of which recognised recognition		
The East Ind Cotton Association Ltd., Bembay.		30th July, 1954*
The Ahmedahad Sec Merchants, Associan Ltd., Ahn dahad,	ia-	25th May, 1956
The Bombay Oilsers Exchange, Ltd., Bombay.		28th May, 1956
The Central Indi Cotton Association Ltd., Indore.		14th September 1956.

◆The recognition granted to the Ean India Cotton Association Ltd., Bombay, under the Bombay Foiward Contracts Control Act 1947 was continued by virtue of section 29 of the Forward Contracts (Regulation) Act 1952, when a notification dated the 30th July, 195 1 was issued applying Sen ion 15 of the latter Act to cotton. Permanent recognition to this Association was granted on 14-6-55 under the F. C. (R) Act. 1952.

SHRI H. C. DASAPPA: May I know when these three Associations the Ahmedabad Seeds Merchants' Association, the Bombay Oilseeds Exchange and the Central India Cotton Association made their first application for this concession?

SHRI D. P. KARMARKAR:

I find that on the 3rd August 1954 the Forward Markets Commission issued a Press Note inviting applications in this regard, and the total number of applications received was 30. The Forward Markets Commission considered the matter, and on the 12th May, 1955 the Government I of India issued a resolution accepting

the recommendations that the Commission had made. The precise date of application is not available.

Written Answers

SHRI H. C. DASAPPA: May 1 know why there should have been this delay in recognition? If they want to recognise, they must do it early enough. They must give some satisfactory reasons why there should have been such delay.

Shri D. P. KARMARKAR:

The reasons are there and Ihcy are perfectly satisfactory. It was for the first time that a Forward Markets Commission was set up like that It had to make a thorough enquiry. Thirty applications were received and they had to be scrutinised, and except in the case of the East India Cotton Association, in other cases both as regards venue and organisation it had to make a thorough enquiry. I would really like to congratulate them on the prompt work that they are doing.

U. N. INTERNATIONAL LAW COM-MISSION

*225. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. GOVINDA REDDY): Will the PRIME MINISTER be pleased to

- (a) whether India has been represented on the United Nations International Law Commission;
 - (b) if so, by whom; and
- (c) what are the functions of the Commission?

THE PARLIAMENT SECRETARY TO THE MINISTRY FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes.

- (b) By Shri Radha Binod Pal.
- (c) According to Article 1 of the Statute of the Commission it shall (i) have for its object the promotion of the progressive development of international law and its codification and (ii) concern itself primarily with public international law. but it is not precluded from entering the field of private international law.

WRITTEN ANSWERS TO **QUESTIONS**

to Questions

11-45 а.м.

REVIEW OF ECONOMIC BLOCKADE AGAINST GOA

- *224. SHRI J. V. K. VALLABHA-RAO: Will the PRIME MINISTER be pleased to state:
- (a) whether any review or assessment of the economic blockade against Goa has so far been made; and
- (b) if so, what are the results of the rpview?

DEPUTY MINISTER AFFAIRS (SHRI ANIL-EXTERNAL CHAND): (a) and (b). Certain economic measures have been taken in regard to Goa. These cannot be described correctly as "economic blockade ". They are examined from time to time and are kept under a continuous review. It would not be in the public interest to make known the details of these measures or the results so far obtained.

EXPORT TRANSACTIONS OF THE STATE TRADING CORPORATION OF INDIA

122. SHRI M. GOVINDA REDDY: Will the Minister for COMMERCE AND CONSUMER INDUSTRIES be pleased to lay on the Table of the Flouse a statement showing the export State transactions of the Trading Corporation of India since its inception indicating separately the value transactions, the particulars of the commodities exported and the names of the countries where they have been exported?

THE MINISTER FOR COMMERCE AND CONSUMER INDUSTRIES (SHRI MORARJI DESAI): A statement is attached. [See Appendix XV. Annexure No. 55.]

कलकता विश्वविद्यालय के साइंस कालिज हारा वर्षा के जल में रहिम जिस्तक तत्वों का पाया जाना

१२३. श्री नवाब सिंह चौहान : नया प्रधान मंत्री यह बताने की कृपा करेंगे कि :